



The Annamalai University Act, 1928

Act 1 of 1929

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THE ANNAMALAI UNIVERSITY ACT, 1928.

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SCHEDULE.

[TAMIL NADU] ACT No. I OF 1929.¹

(THE ANNAMALAI UNIVERSITY ACT, 1928.)

(Received the assent of the Governor on the 3rd November 1928, and that of the Governor-General on the 11th December 1928; the assent of the Governor-General was first published in the Fort St. George Gazette of the 1st January 1929.)

An Act to establish and incorporate a Teaching and Residential University at Annamalainagar.

WHEREAS it is desirable to establish a Teaching and Residential University for the encouragement of higher education and research in the Tamil districts of the [State of Tamil Nadu];

AND WHEREAS the Hon'ble Diwan Bahadur Sir S.R.M. Annamalai Chettiyar has established and is maintaining Colleges at and near Chidambaram in which higher instruction is imparted in English, Tamil and Sanskrit studies;

AND WHEREAS the said Sir Annamalai Chettiyar has agreed with the Local Government to hand over the said institutions together with all the properties attached thereto and further to give a sum of twenty lakhs of rupees for the purposes of establishing and maintaining at Annamalainagar a Teaching and Residential University wherein he and his heirs shall be entitled to certain powers and privileges:

It is hereby enacted as follows :—

Short title and commencement.

1. (1) This Act may be called The Annamalai University Act, 1928.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

² For Statement of Objects and Reasons, see *Fort. St. George Gazette*, dated the 28th August 1928—Part IV, pp. 49-51.

³ This expression was substituted for the expression "Presidency of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

*(2) This section shall come into force at once. The rest of this Act shall come into force on such date or dates as the ¹[State Government] may, by notification in the ²[Official Gazette], appoint; and different dates may be so appointed for different provisions of this Act.

2. In this Act, unless there is anything repugnant in the subject or context:—

Definitions.

(a) 'Annamalainagar' means the area described in the Schedule ;

(b) 'Convocation' means any meeting of the University for the conferring of degrees, diplomas or other distinctions ;

(c) 'Founder' means the Hon'ble Diwan Bahadur Sir S.R.M. Annamalai Chettiyar, and after him his son, Mr. M.A. Muthiah Chettiyar, and for all time after the lives of the said two persons, in respect of every vacancy, any adult male member chosen by the Chancellor from among the members of the said Sir Annamalai Chettiyar's family consisting of his other sons and his descendants tracing their descent through males, and if no such member exists or if one such exists and he does not consent to act as Founder, or if no such member is competent in the opinion of the Chancellor to act as Founder, then and until such a competent member comes into existence and is willing to act, or one who was not competent, becomes

¹ The words "Provincial Government" were substituted for the words "Local Government" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

² These words were substituted for the words "*Fort St. George Gazette*" by the Adaptation Order of 1937.

*Section 1 of this Act came into force on the 1st January 1929. Sections 2, 3, 5, 8 to 14, 16, 18, 19, 20, 22, 24, 27, 28, 29, 31, 34, 35, 37, 41, 42, 45, 46 and the Schedule were brought into force on the 1st January 1929, and section 43 on the 1st April 1929 in Law (Education) Department Notification No. 13, published at page 2 of Part I-B of the *Fort St. George Gazette*, dated the 1st January 1929. The remaining provisions of the Act were brought into force on the 15th May 1929 in Education Department Notification No. 125, published at page 258 of Part I-B of the *Fort St. George Gazette*, dated the 7th May 1929.

competent, an adult male member of the said family chosen by the Chancellor from among the said Sir Annamalai Chettiyar's descendants tracing their descent from him through a female or females :

Provided that in any case of a person who traces his descent from the said Sir Annamalai Chettiyar through a female or females, such person shall hold office only till a member of the said Sir Annamalai Chettiyar's family claiming through males is chosen by the Chancellor.

For the purpose of this definition (i) any person adopted into the said family and his descendants shall be deemed to be members of the family, and (ii) no one born in the said family but adopted out of it shall be deemed to be a member thereof except Ramanathan Chettiyar, son of the said Sir Annamalai Chettiyar, but given in adoption to his brother Diwan Bahadur Ramaswami Chettiar, deceased and those tracing descent from the said Ramanathan Chettiyar.

(d) 'Hostel' means a place of residence for students of the University maintained or recognized by it in accordance with the provisions of this Act ;

(e) 'Prescribed' means prescribed by this Act or the statutes or the regulations framed thereunder ;

(f) 'Teachers' means Professors, Readers, Lecturers, Tutors and such other persons as give instruction to or take part in the training of, the students of the University in the prescribed manner; and

(g) 'University' means the Annamalai University at Annamalainagar constituted under this Act.

Purposes
and powers
of the Univer-
sity.

3. The purposes and powers of the University shall be the following, namely:—

(a) to provide—

(i) for instruction in such branches of learning as the University may think fit including professional studies and technology; and

(ii) for research and the advancement and dissemination of knowledge;

(b) to grant and confer degrees and other academic distinctions to and on persons who shall have—

(i) pursued a course of study in the University and shall have passed the examinations of the University in the manner prescribed or

(ii) carried on research under conditions prescribed ;

(c) to supervise and control the residence and discipline of the students of the University ;

(d) to establish and maintain hostels, and under prescribed conditions, to recognize hostels not so established or maintained, and to withdraw such recognition ;

(e) to create such posts as are required for the University and appoint persons thereto ;

(f) to provide, in the manner prescribed, lectures and instruction for persons who are not pursuing a course of study in the University, and to grant diplomas to them ;

(g) to confer honorary or *ad eundem* degrees or other distinctions in the manner prescribed ;

(h) to institute and award fellowships, including travelling fellowships, scholarships, medals and prizes in the manner prescribed ;

(i) to demand and receive such fees and other charges as may be prescribed ;

(j) to co-operate with other Universities and authorities for promoting the purposes of this Act ;

(k) to enter into agreements with other bodies or persons for the purpose of promoting the purposes of this Act including the assuming of the management of any institution under them and the taking over of its properties and liabilities ; and

(l) to do such other acts and things, whether incidental to the purposes and powers aforesaid or not but not inconsistent therewith, as may be requisite to further the purposes and objects of this Act.

territorial
jurisdiction
of the
University.

4. Save as otherwise provided in this Act, the territorial jurisdiction of the University shall not extend beyond a radius of ten miles from its Convocation Hall which shall be situated in Annamalainaga. Notwithstanding any provision in any other law for the time being in force, no educational institution beyond that limit shall form part of or be recognized by or admitted to the privileges of the University and no such institution within that limit shall similarly form part or be recognized by or seek admission to any privileges of any other University incorporated by law in [] India and any such recognition granted by any such other University to any such institution within that limit prior to the commencement of this Act shall be deemed to be withdrawn on the commencement of this Act:

Provided that, if the [State Government] so order, nothing in this section shall apply to any institution established or maintained by the University for imparting instruction in agriculture or other technological studies.

University
open to all
castes and
creeds.

5. No person shall be excluded from membership of any of the authorities of the University, or from admission to any degree or course of study, on the sole ground of sex, race, creed, class, caste or political belief, and it shall not be lawful for the University to adopt or impose, on any person, any test whatsoever relating to religious or political belief or profession, in order to entitle him to be admitted thereto as a student or to hold any office or appointment therein or to graduate thereat or to enjoy or exercise any privilege thereof except where in respect of any particular benefaction accepted by the University such test is made a condition thereof.

¹ The word "British" was omitted by the Adaptation (Amendment) Order of 1950.

² The words "Provincial Government" were substituted for the words "Local Government" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

6. The University may hold examinations for regulating admission thereto or may with the previous sanction of the [State Government] recognize examinations of other Universities or bodies as suitable for the purpose ; but it shall not maintain classes for the purpose of preparing students for such admission.

Admission to
the Univer-
sity.

tions.

7. Every person pursuing a course of studies for any examination except the entrance examination and for any degree or diploma of the University except those referred to in clauses (f) and (g) of section 3 shall reside in a hostel or lodgings maintained or recognized by the University.

Residence of
students.

8. The following shall be the officers of the University, namely:—

Officers
of the
University.

- (1) The Chancellor,
- (2) The Founder,
- (3) The Pro-Chancellor,
- (4) The Vice-Chancellor,
- (5) The Registrar,
- (6) The Deans of Faculties, and
- (7) Such other persons as may be declared by the Statutes to be officers of the University.

9. (1) The [Governor of Tamil Nadu] shall be the Chancellor of the University. He shall by virtue of his office be the head of the University and shall, when present, preside at meetings of the Senate and at Convocations.

The Chan-
cellor:
His powers.

(2) The Chancellor shall exercise such powers as may be conferred on him under the provisions of this Act.

(3) The Chancellor shall be entitled to delegate all or any of his functions to the Pro-Chancellor.

¹ These words were substituted by the Adaptation Order of 1950 for the words "Provincial Government" as substituted for the words "Governor-General in Council" by the Adaptation Order of 1937.

² This expression was substituted for the expression "Governor of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

The Pro-Chancellor :
His powers.

10. (1) The Founder shall be the Pro-Chancellor of the University.

(2) The Pro-Chancellor shall in the absence of the Chancellor preside at meetings of the Senate and at Convocations and shall also exercise such other powers as may be conferred on him under the provisions of this Act.

(3) If for any reason the office of the Pro-Chancellor is vacant, the functions of the said office shall be carried on by the Chancellor or by any person authorized by him to do so.

The Founder :
His powers.

11. (1) The Founder shall hold office for life unless otherwise expressly provided for in this Act.

(2) The Founder may require the Vice-Chancellor to furnish him with information and all papers or copies thereof relating to any matter concerning the University. The Founder may also request further consideration of the matter by the authorities or officers concerned or place his views thereon before the Chancellor for his consideration, or may do both.

(3) The Founder shall also exercise such other privileges as are conferred on him under the provisions of this Act.

The Vice-Chancellor.

12. (1) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three persons recommended by the Founder. He shall, in the absence of special orders by the Chancellor prescribing a shorter period, hold office for a term of three years from the date of the notification of his appointment in the ¹[Official Gazette].

(2) The Vice-Chancellor may either be an honorary officer or be paid such salary as may be prescribed.

¹ These words were substituted for the words "Fort St. George Gazette" by the Adaptation Order of 1937.

(3) When any vacancy occurs in the office of Vice-Chancellor, the Syndicate shall, as soon as possible, appoint one of its own members to exercise the powers and perform the duties of the Vice-Chancellor during the continuance of the vacancy.

13. (1) The Vice-Chancellor shall be the principal executive officer of the University and shall, in the absence of the Chancellor and Pro-Chancellor, preside at meetings of the Senate and at Convocations. He shall ex-officio be a member and the Chairman of the Academic Council and of the Syndicate.

Powers and duties of the Vice-Chancellor.

ions.

(2) The Vice-Chancellor shall in the manner prescribed convene meetings of the Senate, the Academic Council and the Syndicate.

(3) In any emergency which in the opinion of the Vice-Chancellor requires that immediate action should be taken, he may take such action and shall immediately thereafter report his action to the authority or officer which or who would have ordinarily dealt with the matter and such authority or officer may confirm, alter or quash such action.

(4) The Vice-Chancellor shall have the power to appoint the clerical staff and other servants of the University.

(5) The Vice-Chancellor shall exercise such other powers as may be prescribed.

14. The following shall be the authorities of the University, namely :—

Authorities of the University.

(1) The Senate,

(2) The Academic Council,

(3) The Faculties,

(4) The Boards of Studies,

(5) The Syndicate,-

¹[(6) The Finance Committee (for the period fixed under this Act)],

(7) The Board of Selection,

(8) Such other bodies as may be declared by the Statutes to be authorities of the University.

constitution
the Senate.

15. The Senate shall consist of the following persons, namely :—

CLASS I—EX-OFFICIO MEMBERS.

(1) The Chancellor,

(2) The Pro-Chancellor,

(3) The Vice-Chancellor,

(4) The ²[Director of Collegiate Education, Tamil Nadu],

(5) The Chairman of the Chidambaram Municipal Council,

(6) The President of the District Board*, South Arcot,

(7) Heads of departments of studies in the University,

(8) ³[The Vice-Chancellor of the Madras University],

¹ This item has ceased to be part of this Act, as ten years have elapsed from the 15th May 1929, the date on which section 23 came into force—*vide* Notification No. 125 of the Education Department at page 258 of Part I-B of the *Fort St. George Gazette*, dated the 7th May 1929.

² This expression was substituted for the expression "Director of Public Instruction, Madras" by paragraph 4 of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

³ These words were substituted for the words "The Vice-Chancellor of the Madras and Andhra Universities" by the Madras Adaptation of Laws Order, 1954.

*The District Boards were abolished with effect on and from the date of formation of Panchayat Union Councils under the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958). Please see section 13(i) of the said Act.

(3) ¹[Two] members elected by the ²[Tamil Nadu Legislative Council] from among its members according to the principle of proportional representation by means of the single transferable vote ³[and three members elected by the (Tamil Nadu Legislative Assembly) from among its members according to the same principle],

(4) Such number of members not exceeding six, as the Chancellor may fix, to be elected by the donors of sums of not less than ten thousand rupees each to and for all or any of the purposes of the University and agree to such terms as the Syndicate may impose for the management of the said amounts,

(5) Eight members nominated by the Chancellor at least three of whom shall be representatives of depressed, backward or minority classes not otherwise adequately represented,

(6) Four members nominated by the Founder

Provided that, if the office of the Founder is vacant on the date on which the nomination is to be made, and there is no likelihood in the opinion of the Chancellor of the vacancy being filled up within six months from that date, the Chancellor shall nominate the said four members,

(7) One member elected by the members of the District Board*, South Arcot district, from among themselves,

¹ This word was substituted for the word "Five" by the Adaptation Order of 1937.

² This expression was substituted for the expression "Madras Legislative Council" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

³ These words were inserted by the Adaptation Order of 1937.

⁴ This expression was substituted for the expression "Madras Legislative Assembly" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

*The District Boards were abolished with effect on and from the date of formation of Panchayat Union Councils under the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958). Please see section 13(i) of the said Act.

(8) One member elected by the Municipal Councillors of the South Arcot district other than the Municipal Councillors of Chidambaram from among themselves,

(9) One member elected by the Municipal Councillors of Chidambaram from among themselves,

(10) One member elected by the members of the Sri Nandanar Kalvi Khazhagam, Chidambaram, from among themselves,

(11) One member elected by the general body of the Muhammadan Educational Association of Southern India, from among its members,

(12) One member elected from among themselves by those engaged in teaching in any manner, on the staff of the Sanskrit College, Tiruvadi, the Rameswaram Sanskrit Patasala, Madura and the Sri Minakshi Sanskrit College, Chidambaram,

(13) One member elected from among themselves by the members of the Madura Tamil Sangam,

(14) One member elected from among themselves by the members of the Tanjore Karanthai Tamil Sangam and the teaching staff of the Sri Minakshi Tamil College, Chidambaram,

(15) One member elected by the Southern India Chamber of Commerce and one by the Madras Chamber of Commerce,

(16) One member elected by the Madras Landholders' Association.

16. The Senate shall be the supreme governing body of the University and shall have the following powers, namely :—

(1) to make statutes and amend or repeal the same,

(2) to consider and pass resolutions on the annual reports and the annual accounts which resolution shall be communicated to the Syndicate who shall take action in accordance therewith,

ions.

(3) to consider and pass resolutions on the annual financial estimates which resolutions shall, after the period of tenure of the Finance Committee, be communicated to the Syndicate who shall take action in accordance therewith,

(4) to exercise such other powers and perform such other duties as may be conferred or imposed upon it by this Act or the statutes, and

(5) to do all acts and things necessary to give effect to the provisions of this Act.

Constitution
of the
Academic
Council.

17. The Academic Council shall consist of the following persons, namely :—

CLASS I—EX-OFFICIO MEMBERS.

- (1) The Vice-Chancellor,
- (2) The ¹[Director of Collegiate Education, Tamil Nadu],
- (3) The Professors and Readers of the University,
- (4) The Chairmen of the Boards of Studies,
- (5) The Members of the Syndicate who are not otherwise members of the Academic Council.

CLASS II—OTHER MEMBERS.

- (1) Ten members, of whom not less than five shall be teachers other than Professors and Readers, elected by such teachers,
- (2) Five members elected by the Senate from among its members, provided that no one who is already a member of the Academic Council shall be eligible for election under this item.

¹ This expression was substituted for the expression "Director of Public Instruction, Madras" by paragraph 4 of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

18. The Academic Council shall have the control and regulation of residence, teaching and examinations in the University and the maintenance of the standards thereof, shall have the following powers and shall perform the following duties, namely :—

Powers and duties of the Academic Council.

(a) to make proposals to the Syndicate for the institution of professorships, readerships, lecturerships or other teaching posts,

(b) to make regulations for purposes hereinafter specified,

(c) to make recommendations to the Syndicate for the recognition of teachers qualified to give instruction in hostels not maintained by the University,

(d) to formulate, modify or revise, subject to the control of the Senate, schemes for the constitution or reconstitution of faculties and departments of studies, and

(e) to do such other things and perform such other duties as may be prescribed by the statutes.

19. (1) The University shall include Faculties of Arts, Science, Technology and Oriental Studies and such other Faculties as may be prescribed and each such Faculty shall be constituted in the manner prescribed. The Faculties.

(2) Each Faculty shall have a Dean. He shall be elected by the Faculty from among the heads of departments of the Faculty and shall be responsible for the due observance of the statutes and regulations relating to the Faculty. He shall hold office for such period and subject to such conditions as may be prescribed by the statutes.

(3) Each Faculty shall comprise such departments of study as may be prescribed by the regulations and shall, subject to the control of the Academic Council, have charge of the teaching, courses of study and research work in such departments. The head of every department of study shall be the Professor of that department, or if there is no Professor, the Reader.

If there is more than one Professor or more than one Reader in a department, as the case may be, the Vice-Chancellor shall appoint such Professor or Reader as he thinks fit to be the head of the department. The head of the department shall be responsible to the Dean for the organization of the teaching in that department.

Boards of Studies.

20. The number, constitution and duties of the Boards of Studies shall be such as may be prescribed.

Constitution of the syndicate.

21. The Syndicate shall consist of the following persons, namely :—

CLASS I—EX-OFFICIO MEMBERS.

- (1) The Vice-Chancellor,
- (2) The ¹[Director of Collegiate Education, Tamil Nadu],
- (3) The Deans of Faculties.

CLASS II—OTHER MEMBERS.

- (1) Three members elected by the Senate from among its members,
- (2) One member elected by the Academic Council from among its members,
- (3) Two members nominated by the Chancellor,
- (4) Two members nominated by the Founder, provided that, if the office of the Founder is vacant on the date on which the nomination is to be made and there is in the opinion of the Chancellor no likelihood of the vacancy being filled up within one month from that date the Chancellor shall nominate the said two members.

¹ This expression was substituted for the expression "Director of Public Instruction, Madras" by paragraph 4 of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

22. The Syndicate shall have the following powers and perform the following duties, namely :—

Powers and
duties of the
Syndicate.

(a) to control and administer the property and the funds of the University,

(b) to direct the form, custody and use of the common seal of the University,

(c) to suspend or dismiss the Registrar, the teachers, the clerical staff and other servants of the University for sufficient cause and to define their duties and the conditions of their service,

(d) to accept on behalf of the University bequests, donations and transfers of any movable or immovable properties or the management thereof,

(e) to arrange for the holding of and publish the results of the University examinations and in the prescribed manner to appoint examiners and cancel their appointment,

(f) to regulate and determine all matters concerning the University in accordance with this Act and the statutes and regulations,

(g) to institute, subject to the control of the Senate, and abolish or suspend on the advice of the Academic Council, professorships and other teaching posts,

(h) to refer any matter to the Academic Council, a Faculty or a Board of Studies for consideration and report,

(i) to draft such statutes and regulations as may from time to time be necessary and to submit them to the Senate and the Academic Council respectively for consideration,

(j) to dispense, subject to statutes made in this behalf, with a strict compliance with the regulations of the University in special cases,

(k) to make standing orders in such manner and on such matters as may be prescribed, and

(l) to do such other things and perform such other duties as may be prescribed.

ons.

Constitution
of the Finance
Committee.

¹[23. The Finance Committee shall consist of the following persons, namely :—

(1) The Secretary to the ¹[State Government] in charge of Finance,

(2) The Founder, and, in case the office is vacant, any person nominated by the Chancellor to do the duties of the Founder under this section, during the continuance of the vacancy,

(3) The Vice-Chancellor,

(4) One member elected by the Senate from among its members, provided that no one who is already a member of the Syndicate shall be eligible for election under this clause.]

Powers and
duties of the
Finance
Committee.

¹[24. (1) The Syndicate shall, in the manner prescribed, frame the financial estimates of the University and place the same before the Finance Committee.

(2) The Finance Committee shall then scrutinize the said estimate and shall be entitled to make such modifications therein as it considers necessary.

(3) The said estimates as modified by the Finance Committee shall then be placed before the Senate which may assent or refuse its assent to the same or may omit or alter any of the items therein.

(4) (i) (a) All modifications made by the Senate in the said estimates which have not the effect of increasing the income, ¹[and]

¹ Sections 23 and 24 have ceased to be part of this Act, as ten years have elapsed from the 15th May 1929, the date on which section 23 came into force.—*Vide* Notification No. 125 of the Education Department at page 258 of Part I-B of the *Fort St. George Gazette*, dated the 7th May 1929.

² This expression was substituted for the expression "Government of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

³ This word was inserted by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

(b) ¹[] all proposals, involving any expenditure, originated by the Senate apart from such estimates, shall be placed before the Finance Committee for its consideration.

(ii) All points of difference between the said Committee and the Senate in respect of the matters specified in clause (i) shall be placed before the Chancellor and his decision thereon shall be final.]

25. (1) The Board of Selection shall consist of the following persons, namely :—

The Board of Selection—
Its powers.

(a) One member nominated by the Chancellor,

(b) The Founder and, in case the office is vacant, any person nominated by the Chancellor to do the duty of the Founder under this section during the continuance of the vacancy,

(c) The Vice-Chancellor,

(d) One member elected by the Syndicate from among its members, and

(e) One member elected by the Senate from among its members.

(2) The Board of Selection shall have the power to appoint the Teachers and the Registrar of the University.

26. (1) The annual accounts of the University shall be prepared by the Syndicate in the manner prescribed and shall be submitted to such examination and audit as the ²[State Government] may direct.

Annual Accounts.

(2) The accounts when so examined and audited shall be published by the Syndicate in the ³[Official Gazette] and copies thereof shall, together with copies of the report of such examination and audit, be submitted to the Senate, the Finance Committee and the ⁴[State Government].

¹ The word "and" was omitted by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

² The words "Provincial Government" were substituted for the words "Local Government" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

³ These words were substituted for the words "Fort St. George Gazette" by the Adaptation Order of 1937.

The University.

27. The Chancellor, Pro-Chancellor and Vice-Chancellor of the University and the members of the Senate, the Academic Council and the Syndicate shall constitute a body corporate by the name of the Annamalai University of Annamalainagar and shall have perpetual succession and a common seal and shall sue and be sued by that name.

Visitation.

¹[28. (1) The ²[State] Government shall have the Visitation right to cause an inspection or inquiry to be made in respect of any matter, institution or property connected with the University by such person or persons as ³[they may appoint] in that behalf.

The ²[State] Government shall in every case give notice to the University of ⁴[their intention] to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The ²[State] Government shall communicate to the Senate and to the Syndicate ⁵[their views] with reference to the results of such inspection or inquiry and shall, after ascertaining the opinion of the Senate and the Syndicate thereon, advise the University upon the action to be taken.

(3) The Syndicate shall report to the ²[State] Government the action, if any, which is proposed to be taken, or has been taken, upon the results of inspection or inquiry.

Such report shall be accompanied by the opinion of the Senate thereon and shall be submitted within such time as the ²[State] Government may direct.

(4) Where the Senate or Syndicate do not within a reasonable time take action to the satisfaction of the ²[State] Government, the ²[State] Government may

¹ This section was substituted for original section 28 by the Adaptation Order of 1937.

² This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

³ These words were substituted for the words "it may appoint" by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

⁴ These words were substituted for the words "its intention" by *ibid.*

⁵ These words were substituted for the words "its views" by *ibid.*

after considering any explanation furnished or representation made by the Senate or the Syndicate issue such directions as ¹[they may think fit] and the Senate and the Syndicate shall comply with those directions.

In the event of the Senate or the Syndicate not complying with those directions within such time as may be fixed in that behalf by the ²[State] Government, the ³[State] Government shall have power to appoint some person or body to carry them out and make such orders as to the expenses thereof as ³[they deem fit] to make.]

29. Subject to the provisions of this Act, the statutes may provide for all or any of the following, namely :— Statutes.

(a) the constitution, powers and duties of the authorities of the University ;

(b) the establishment and maintenance of hostels by the University ;

(c) the conditions of recognition of hostels not maintained by the University ;

(d) the powers of the officers of the University and in the case of officers other than the Chancellor and Pro-Chancellor their duties ;

(e) the conditions of service of the Vice-Chancellor and the Registrar ;

(f) the holding of convocations to confer degrees ;

(g) the conferment of honorary and *ad eundem* degrees and other distinctions ;

(h) the institution and award of fellowships, including travelling fellowships, scholarships, medals and prizes ;

¹ These words were substituted for the words "it may think fit" by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

² This word was substituted for the word "Provincial" by the Adaptation Order of 1950.

³ These words were substituted for the words "he deems fit" by section 3 of, and the Second Schedule to, the Tamil Nadu Repealing and Amending Act, 1951 (Tamil Nadu Act XIV of 1951).

(i) the classification, emoluments and mode of appointment of the teachers of the University ;

(j) the institution of a provident fund for the benefit of the officers of the University (other than the Chancellor, the Founder, the Pro-Chancellor and the Vice-Chancellor), its teachers, clerical staff and servants ;

(k) the maintenance of a register of registered graduates ;

(l) all matters which under this Act may be prescribed by the statutes ; and

(m) all other matters and things save those in respect of which regulations can be made, which are within the purposes of this Act whether incidental to those specified above or not.

Statutes
how made.

30. (1) The Senate may take into consideration the draft of any statute either of its own motion or on the submission thereof by the Syndicate.

(2) If the proposed statute would affect any officer or authority of the University—

(a) where the Senate acts on its own motion the opinion of the Syndicate and of the officer or authority affected shall be taken into consideration by the Senate before the statute is passed ; and

(b) where the Senate acts on the submission of a draft thereto by the Syndicate, the Senate shall not proceed to consider the draft unless the Syndicate has given an opportunity to the officer or authority affected to express his or its opinion thereon and places such opinion, if any, before the Senate for its consideration.

(3) When any statute has been passed by the Senate or a draft proposed by the Syndicate has been rejected, the statute or the draft, as the case may be, shall be submitted to the Chancellor together with the opinions, if any, referred to in sub-section (2) and the Chancellor may refer the statute or draft back to the Senate for further consideration.

(4) A statute passed by the Senate shall have no validity until it has been assented to by the Chancellor.

31. Subject to the provisions of this Act and the ^{Regulations.} statutes, the regulations may provide for all or any of the following matters, namely:—

(a) the admission of students to and the levy of fees therefor by the University ;

(b) the conditions under which any person may be admitted to the examinations, degrees and diplomas of the University ;

(c) the conditions of residence of the persons referred to in section 7 and the levy of fees for residence and tutorial instruction in hostels maintained by the University ;

(d) the number and qualifications of professors, readers, lecturers and other teachers in the University ;

(e) the fees to be charged for courses of teaching given by teachers of the University, for tutorial and supplementary instruction given by the University, for admission to the examinations, degrees and diplomas of the University and for the registration of graduates ;

(f) the conditions subject to which persons may be recognized as qualified to give instruction in colleges, hostels and lodgings not maintained by the University ;

(g) the appointment and duties of examiners and their emoluments ;

(h) the conduct of examinations ;

(i) all other matters which by this Act or by the statutes may be provided by the regulations ; and

(j) all matters incidental to those specified in clauses (a) to (i).

32. Regulations may be made by the Academic ^{Regulations} Council on its own motion or on the submission of a ^{how made.} draft to it by the Syndicate, provided that in the former

case before a regulation is passed the opinion of the Syndicate thereon shall be obtained and taken into consideration by the Academic Council.

All regulations shall have effect from such date as the Academic Council may appoint in that behalf ; but every regulation so made shall be submitted as soon as may be to the Senate who shall consider it at its next meeting or at any other meeting to which it may adjourn the consideration thereof. The Senate shall have power, by resolution passed by a majority of not less than two-thirds of the members, present at such meeting, to cancel or modify any such regulation.

Period of
office.

33. (1) Save as otherwise provided, the authorities and other bodies connected with the University shall be reconstituted every three years and a member of every such authority or body shall except in the case of *ex-officio* or life members hold office ¹[.....] up to the date of the next reconstitution.

²(2) Vacancies among elected members of any such authority or body occurring by efflux of time on the date of the reconstitution thereof, may be filled at elections which may be fixed by the Vice-Chancellor to take place on such days as he thinks fit, not being earlier than two months from the date aforesaid.]

³(3) Any ³[vacancy in the membership of any such authority or body occurring before the reconstitution thereof] shall be filled up as soon as conveniently may be by the person or body who ⁴[nominated] or elected the member whose place has become vacant and the person so ⁴[nominated] or elected shall be a

¹The words "as member thereof from the date of his election or nomination thereto" were omitted by section 2 of the Annamalai University (Amendment) Act, 1943 (Madras Act X of 1943), re-enacted permanently by section 2 of, and the First Schedule to, the Tamil Nadu Re-enacting and Repealing (No. 1) Act, 1948 (Tamil Nadu Act VII of 1948).

²Original sub-sections (2) and (3) were re-numbered as sub-sections (3) and (4) respectively and a new sub-section (2) was inserted by *ibid.*

³These words were substituted for the words "vacancy in the said membership occurring before the said reconstitution" by *ibid.*

⁴This word was substituted for the word "appointed" by *ibid.*

member of such authority or body only for the residue of the term for which the person whose place he has filled would have been a member.

[(4)] Any person nominated or elected in his capacity as a member of a particular body or the holder of a particular appointment shall if he ceases to be a member of that body or the holder of that appointment as the case may be, for a period of more than three months or if he goes on leave for a period of not less than six months cease to be a member of the authority or the body of the University concerned.

34. No act or proceeding of any authority or other body of the University shall be deemed to be invalid by reason only of some defect in the constitution of the University or of the said authority or body, or of the existence of any vacancy in the said authority or body, or of the invalidity of any election connected therewith, or of the disqualification of any member thereof at the time of or subsequent to his election or nomination thereto.

Validity of proceedings of the University bodies.

35. No person shall be qualified for election or nomination as a member of any of the authorities of the University or of any body connected therewith, or for appointment as an officer thereof, if at the time of election, nomination or appointment, he

Disqualification for membership.

(a) is of unsound mind, deaf-mute or a leper, or

(b) is an uncertificated bankrupt or undischarged insolvent, or

(c) has been convicted by a court of law of an offence involving moral delinquency.

In case of dispute or doubt, the Chancellor shall determine whether a person is disqualified under this section and his decision shall be final.

¹ Original sub-sections (2) and (3) were re-numbered as sub-sections (3) and (4) respectively and a new sub-section (2) was inserted by section 2 of the Annamalai University (Amendment) Act, 1943 (Madras Act X of 1943), re-enacted permanently by section 2 of, and the First Schedule to, the Tamil Nadu Re-enacting and Repealing (No. 1) Act, 1948 (Tamil Nadu Act VII of 1948).

Removal
from mem-
bership
of the
University.

36. (1) The Senate may remove any person from membership of any of the authorities of the University or of any body connected therewith or from any of the offices specified in items (5), (6) and (7) of section 8—

(a) if he has been convicted by a court of law of what in the opinion of the Senate is an offence involving moral delinquency,

(b) if he becomes of unsound mind or a deaf-mute or a leper, or

(c) if he applies to be adjudicated or is adjudicated a bankrupt or insolvent.

(2) The Senate may for the reason specified in clause (a) of sub-section (1) withdraw any degree or diploma or any other distinction conferred or granted by the University.

(3) The Senate shall not take any action under clause (a) of sub-section (1) or under sub-section (2) except on the recommendation of not less than two-thirds of the members of the Syndicate.

Disputes as
to election,
nomination
or member-
ship of
University
authority or
body.

37. If any dispute arises whether any person has been duly elected or nominated as or is entitled to be a member of any authority or body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

Constitution
of com-
mittees.

38. All the authorities of the University shall have power to appoint committees and to delegate to them such of their powers as they deem fit; such committees may include persons who are not members of the authority concerned:

Provided that the number of persons so included in any committee shall not exceed one-fifth of the total number of that committee.

39. Where any provident fund has been instituted by the University for the benefit of its officers, teachers, clerical staff or servants, the ¹[State Government] may declare that the provisions of the Provident Funds Act, 1925, shall apply to such fund as if it were a Government Provident Fund.

Central
Act XIX
of 1925.

Provident
Fund.

40. On the commencement of this Act, the institutions known as the Sri Minakshi College, the Sri Minakshi Tamil College and the Sri Minakshi Sanskrit College situated at Chidambaram and being maintained by Diwan Bahadur Sir S. R. M. Annamalai Chettiyar shall cease to exist as separate entities and shall become part of the University and all rights, powers and privileges of the said institutions and all property movable and immovable thereof shall vest in the University and shall be applied to the objects and purposes for which the University is incorporated.

Transfer of
the colleges
and of
their proper-
ties to the
University.

41. (i) The University shall have a fund called the Permanent Endowment Fund which it shall invest and keep invested in securities issued or guaranteed by the ²[Central Government] or by ³[State Governments] ⁴[. . .].

Permanent
Endowment
Fund.

(ii) The said Permanent Endowment Fund shall consist of—

(a) the sum of twenty lakhs of rupees given by the Founder, the Honourable Diwan Bahadur Sir S. R. M. Annamalai Chettiyar ;

(b) the sum of twenty-seven lakhs of rupees given to it by the ¹[State Government] ; and

(c) any contributions to this fund made by the ¹[State Government], the ²[Central Government], any local or other public body, the Founder or others.

¹ The words "Provincial Government" were substituted for the words "Local Government" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

² These words were substituted for the words "Government of India" by the Adaptation Order of 1937.

³ The words "in British India" were omitted by the Adaptation (Amendment) Order of 1950.

General
Fund.

42. The University shall also have a fund called the General Fund which shall consist of —

(a) fees and income from endowments including the Permanent Endowment Fund ; and

(b) any contributions made to this fund by the ¹[State Government], the ²[Central Government], any local or other public body, the Founder or others.

Contribution
by Govern-
ment to the
University.

43. The ¹[State Government]—

(1) shall contribute to the general fund annually a sum of one and a half lakhs of rupees, and

(2) subject to such conditions as may be agreed upon between them and the University,

(a) shall give for the buildings and equipment of the University a sum of seven and a half lakhs of rupees, and

(b) may contribute, from time to time, such further sums as they deem fit to contribute to the said fund or towards such buildings or equipment.

Completion
of Madras
University
courses.

44. Notwithstanding anything contained in this Act or the regulations any student of the University who was pursuing a course of study for any examination of the University of Madras shall be permitted to complete that course and the University shall hold or arrange with the University of Madras for holding for such students examinations in accordance with the curricula of studies of that University for such period ³[Tamil Nadu] as may be prescribed and notwithstanding anything ^{Act VII} contained in the Madras University Act, 1923, or the ^{of 1923}

¹The words "Provincial Government" were substituted for the words "Local Government" by the Adaptation order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

²These words were substituted for the words "Government of India" by the Adaptation Order of 1937.

³These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order 1969, which came into force on the 14th January 1969.

Statutes, Ordinances and Regulations thereunder, such students may be admitted to the appropriate examinations of that University.

45. (1) At any time after the passing of this Act ^{Transitory} the Vice-Chancellor may with the previous approval ^{Provisions.} of the Chancellor, take such action consistent as far as may be with the provisions of this Act and the statutes as he may think necessary for the purpose of bringing the University into being, and for that purpose may exercise any power which by this Act or the statutes is to be conferred on any officer or authority of the University.

(2) At any time after the passing of this Act and until such time as the authorities of the University shall have been duly constituted, the Registrar and the teachers of the University shall be appointed by the Chancellor after considering the recommendations of a committee consisting of the Pro-Chancellor, the Vice-Chancellor, and each of other person or persons if any, as the Chancellor thinks fit to associate with them.

(3) Any appointment made under sub-section (2) shall be for such period and on such conditions as the appointing authority thinks fit : provided that no such appointment shall be made until financial provision has been made therefor.

(4) The first statutes and regulations shall be made by a committee consisting of the Vice-Chancellor as Chairman, and two or more persons nominated thereto by the Chancellor and shall come into force after being approved by the Chancellor, on such date or dates as the Chancellor may appoint in that behalf.

(5) The salary, if any, of the first Vice-Chancellor shall be fixed by the Chancellor.

46. The Chancellor shall have power to take any ^{Removal of} action necessary to remove any difficulty that ^{difficulties at} may ^{the com-} arise in first giving effect to the provisions of this Act. ^{mencement} of the Act.

Duration of
certain
sections of
the Act.

¹[47. This section, item (6) of section 14, and sections 23 and 24 shall cease to be part of this Act on the termination of ten years from the date on which section 23 comes into force.]

SCHEDULE.

The whole of the Revenue village of Tiruvakkulam and portion of the Revenue village of C. Kottangudi and Resurvey No. 102 of Revenue village of Usuppur in the Chidambaram taluk in the South Arcot district, bounded on the north by the Natarajapuram road commencing from the South Indian Railway level crossing situated just to the east of the Chidambaram Municipal toll-gate on the east and south by the Uppanar and on the west by the South Indian Railway* line and lands belonging to the South Indian Railway Company Limited* ; and Resurvey Nos. 65 to 68 and 105 to 144 of the above mentioned Revenue village of Vsuppur.

¹ Section 47, item (6) of section 14 and sections 23 and 24 have ceased to be part of this Act, as ten years have elapsed from the 15th May 1929, the date on which section 23 came into force—*vide* Notification No 125 of the Education Department a page 658 of part I-B of the *Fort St. George Gazette* dated the 7th May 1929.

* Now the Southern Railway.

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University and Anna University (Amendment)

TAMIL NADU ACT NO. 11 OF 1982.*

**THE MADRAS UNIVERSITY, ANNAMALAI
UNIVERSITY AND **ANNA UNIVERSITY
(AMENDMENT) ACT, 1982.**

[*Received the assent of the President on the 12th March 1982,
first published in the Tamil Nadu Government Gazette
Extraordinary on the 13th March 1982 (Masi 29, Thun-
mathi, Thiruvalluvar Aandu-2013).*]

*An Act further to amend the Madras University Act, 1923,
the Annamalai University Act, 1928 and the **Anna
University Act, 1978.*

BE it enacted by the Legislature of the State of Tamil Nadu
in the Thirty-third Year of the Republic of India as
follows :—

PART I.

Preliminary.

Short title and
commencement.

1. (1) This Act may be called the Madras University,
Annamalai University and **Anna University (Amend-
ment) Act, 1982.

(2) This Act, except Part II, shall be deemed to have
come into force on the 21st December 1981 and Part II
shall be deemed to have come into force on the 1st
December 1981.

PART II.

Amendments to the Madras University Act, 1923.

Insertion of
new section
5-A in Tamil
Nadu Act VII
of 1923.

2. After section 5 of the Madras University Act, 1923
(Tamil Nadu Act VII of 1923) (hereinafter referred to as
the 1923 Act), the following section shall be inserted,
namely :—

*For Statement of Objects and Reasons, see Tamil Nadu Govern-
ment Gazette Extraordinary dated the 11th February 1982,
Part IV, Section 1, page 47.

**By virtue of section 5 of the Perarignar Anna University of
Technology (Amendment and Special Provisions) Act, 1982
(Tamil Nadu Act 26 of 1982) any reference to "Perarignar Anna
University of Technology Act" has been construed as "Anna
University Act".

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“ 5-A. *Disqualification for election or nomination in certain cases.*—(1) Notwithstanding anything contained in sections 14, 18 or 23, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression ‘period’ shall include the period held prior to the 1st December 1981.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purposes of this sub-section, a person who has held office in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of the sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

- (i) *ex-officio* members referred to in section 14 (a), but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10),
- (ii) *ex-officio* members referred to in section 18 (a), and
- (iii) *ex-officio* members referred to in section 23 (a), but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

*Annamalai University and
Anna University (Amendment)*

3. In section 14 of the 1923 Act,—

Amendment of
section 14,
Tamil Nadu
Act VII of 1923.

(1) in clause (a), the heading 'Life Members' and items (1) and (2) thereunder shall be omitted;

(2) in clause (b),—

(a) for the expression "for a period of three years" the expression "for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years" shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

"Provided that where a member is elected or nominated to the Senate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause.";

(c) the following *Explanation* shall be added at the end, namely :—

"*Explanation.*—For the purpose of this clause, the expression "period" shall include the period held prior to the 1st December 1981."

4. In clause (b) of section 18 of the 1923 Act,—

Amendment of
section 18,
Tamil Nadu
Act VII of 1923.

(a) for the expression "for a period of three years", the expression "for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years" shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

"Provided that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause.";

(c) the following *Explanation* shall be added at the end, namely :—

"*Explanation.*—For the purpose of this clause, the expression "period" shall include the period held prior to the 1st December 1981."

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(Amendment);

5. In clause (b) of section 23 of the 1923 Act,—

Amendment of
section 23,
Tamil Nadu
Act VII of
1923.

(a) for the expression “for a period of three years”, the expression “for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years” shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

“ Provided that where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause :” ;

(c) the following *Explanation* shall be added at the end, namely :—

“ *Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the 1st December 1981.”.

PART III.

Amendments to the Annamalai University Act, 1928.

6. In section 15 of the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929) (hereinafter referred to as the 1929 Act), the heading “Class II—*Life Members*” and items (1) and (2) thereunder shall be omitted.

Amendment of
section 15,
Tamil Nadu
Act I of 1929.

7. In sub-section (1) of section 33 of the 1929 Act, for the words “shall except in the case of *ex-officio* or life members hold office up to the date of the next reconstitution”, the following shall be substituted, namely :—

Amendment of
section 33,
Tamil Nadu
Act I of 1929.

“ shall, except in the case of *ex-officio* member,—

(a) be eligible for selection or nomination to the Senate, Academic Council or Syndicate for not more than another period of three years ; and

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(b) in the case of any other authority or body, hold office upto the date of its next reconstitution;

Provided that where a member is elected or nominated to a casual vacancy to the Senate, Academic Council or Syndicate the period of office held by any such member shall be construed as a full period of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the 21st December 1981.”

Insertion of new section 33-A in Tamil Nadu Act I of 1929.

8. After section 33 of the 1929 Act, the following section shall be inserted, namely :—

“33-A. *Disqualification for election or nomination in certain cases.*—Notwithstanding anything contained in sections 15, 17, 21 or 33,—

(1) no person who had held office as a member for a total period of six years in any one or two of the following authorities, namely:—

(i) the Senate,

(ii) the Syndicate, and

(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation.—For the purpose of computing the total period of six years referred to in this clause, the period of three years during which a person held office in one

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authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purposes of this clause, a person who has held office in any one of the said three authorities in a casual vacancy under section 33 (3) shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of this clause, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account ;

(2) nothing in clause (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15 Class—I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11),

(ii) *ex-officio* members referred to in section 17 Class—I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5) ; and

(iii) *ex-officio* members referred to in section 21 Class—I.

Explanation.—For the purpose of this section the expression ‘period’ shall include the period held prior to the 21st December 1981.”.

PART IV.

Amendments to the Anna University Act, 1978.*

9-11. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Anna University Act,* 1978 (Tamil Nadu Act 30 of 1978).

*By virtue of section 5 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982) any reference to “Perarignar Anna University of Technology Act” has been constructed as “Anna University Act”.

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sity (Amendment)*

PART V.
Miscellaneous.

Removal of
doubts.

12. For the removal of doubts, it is hereby declared that notwithstanding anything contained in the 1923 Act, the 1929 Act or the 1978 Act as amended by this Act, every member of the Senate, Syndicate or Academic Council, as the case may be, elected or nominated,—

(i) in the case of the Madras University, before the 1st December 1981, shall continue to be such member for the period for which he would have continued as such member but for the amendments made to the 1923 Act by Part II of this Act, and ;

(ii) in the case of the Annamalai University and the Anna University* before the 21st December 1981, shall continue to be such member for the period for which he would have continued as such member but for the amendments made to the 1929 Act by Part III or the 1978 Act by Part IV of this Act :

Provided that nothing contained in this section shall be construed as enabling any member referred to therein to continue as a member of any of the authorities in any of the said Universities of which he may happen to be a member by virtue of his membership of the Senate, Syndicate or Academic Council, as the case may be, after he ceases to be a member of the Senate, Syndicate or Academic Council, as the case may be.

Certain proce-
dings to hold
elections to be
void.

13. (1) Every action taken and every proceeding commenced on or after the 1st December 1981 but before the 21st December 1981, to hold election to the Senate, Syndicate or Academic Council of the Madras University shall be deemed to be null and void and accordingly fresh action or proceeding shall hereafter be taken in accordance with the provisions of the 1923 Act as amended by this Act.

(2) For the removal of doubts, it is hereby declared that notwithstanding anything contained in the 1923 Act as amended by this Act, every member who ceases to be

* By virtue of section 5 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982) any reference to "Perarignar Anna University of Technology" has been construed as "Anna University".

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1982: T.N. Act 11] Madras University, Annamalai 789
University and Anna University (Amendment)

a member of the Senate, Syndicate or Academic Council by reason of the operation of sub-section (1) shall cease to be a member of—

(i) the Syndicate or the Academic Council, as the case may be, to which he was elected in his capacity as a member of the Senate; or

(ii) the Syndicate to which he was elected in his capacity as a member of the Academic Council and to which Council he was elected in his capacity as a member of the Senate, with effect on and from the date on which he ceases to be a member of the Senate or Academic Council by reason of sub-section (1).

14. (1) The Madras University, Annamalai University Repeal and Anna University* (Amendment) Ordinance, 1981 ^{saving.}
(Tamil Nadu Ordinance 18 of 1981) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the 1923 Act, the 1929 Act or the 1978 Act as amended by the said Ordinance shall be deemed to have been done or taken under the 1923 Act, the 1929 Act or the 1978 Act, as the case may be, as amended by this Act.

*By virtue of section 5 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982) any reference to "Perarignar Anna University of Technology" has been construed as "Anna University".

TAMIL NADU ACT NO. 49 OF 1982.*

THE ANNAMALAI UNIVERSITY (AMENDMENT)
ACT, 1982.

[Received the assent of the President on the 28th September 1982, first published in the Tamil Nadu Government Gazette Extraordinary on the 30th September 1982, Purattasi 14, Thunthubi, Thiruvalluvar Aandu—2013.]

An Act further to amend the Annamalai University Act, 1928.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-third Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Annamalai University (Amendment) Act, 1982.

(2) It shall be deemed to have come into force on the 1st day of June 1982.

Amendment
of section
of Tamil
Nadu Act
of 1929,

2. In the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929) (hereinafter referred to as the principal Act),—

(i) section 4 shall be renumbered as sub-section (1) of that section and in sub-section (1) as so renumbered, the expression “and no such institution within that limit shall similarly form part or be recognised by or seek admission to any privileges of any other University incorporated by law in India and any such recognition granted by any such other University to any such institution within that limit prior to the commencement of this Act shall be deemed to be withdrawn on the commencement of this Act” shall be omitted ;

(ii) after sub-section (1), as so renumbered, the following sub-section shall be added, namely :—

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary* dated the 7th September 1982, Part IV—Section 1, page 435.

5/11/82

“(2) Notwithstanding anything contained in subsection (1), the Government may, on the recommendation of the Director of Collegiate Education, establish one or more Government Arts Colleges within the radius of ten miles from the Convocation Hall of the Annamalai University and any such college so established may seek affiliation to any University in the State of Tamil Nadu other than the Annamalai University.”

3.(1) The Annamalai University (Amendment) Ordinance¹ 1982 (Tamil Nadu Ordinance 10 of 1982) is hereby repealed, ^{Repeal and} saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 524]

MADRAS, WEDNESDAY, SEPTEMBER 13, 1989.
AAVANI 28, SUKLA. THIRUVALLUVAR ANDU—2020.

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 11th September 1989 and is hereby published for general information :—

ACT No. 29 OF 1989.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

PART I

Preliminary.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1989.

Short title and commencement.

(2) It shall come into force at once.

PART II

Amendments to the Madras University Act, 1923.

2. Section 5-A of the Madras University Act, 1923 (hereinafter referred to as the principal Act), shall be omitted.

Omission of section 5-A.

3. In section 14 of the principal Act, in clause (b),—

Amendment of section 14.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

Amendment of section 18.

4. In section 18 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 23.

5. In section 23 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

PART III.

*Amendments to the Annamalai University Act, 1928.***Amendment of section 33.**

6. In the Annamalai University Act, 1928 (hereinafter referred to as the principal Act), in sub-section (1) of section 33, for the portion beginning with the words "shall, except in the case of *ex-officio* member." and ending with the expression "21st December 1981", the following shall be substituted, namely:—

"shall except in the case of *ex-officio* members hold office upto the date of the next reconstitution".

Tamil Nadu Act 1 of 1929.

Omission of section 33-A.

7. Section 33-A of the principal Act shall be omitted.

PART IV.

*Amendments to the Madurai-Kamaraj University Act, 1965.***Amendment of section 15.**

8. In the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the principal Act), in section 15, in clause (b),—

Tamil Nadu Act 33 of 1965.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 19.

9. In section 19 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 24.

10. In section 24 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Omission of section 24-A.

11. Section 24-A of the principal Act shall be omitted.

PART V

Amendments to the Anna University Act, 1978.

Tamil Nadu Act 30 of 1978. 12. In the Anna University Act, 1978 (hereinafter referred to as the principal Act), in section 17; in sub-section (4),— *Amendment of Section 17.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another term of three years" shall be omitted;

(b) the second proviso and the *Explanation* thereunder shall be omitted.

13. Section 17-A of the principal Act shall be omitted. *Omission of section 17-A.*

14. In the principal Act, in Schedule II, in Statute 9, in clause (3), the portion beginning with the expression "and such members" and ending with the expression "21st December 1981" shall be omitted. *Amendment of Schedule II.*

PART VI

Amendments to the Bharathiar University Act, 1981.

Tamil Nadu Act 1 of 1982. 15. In the Bharathiar University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

16. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

17. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

18. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART VII

Amendments to the Bharathidasan University Act, 1981.

Tamil Nadu Act 2 of 1982. 19. In the Bharathidasan University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

20. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

21. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

22. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

PART VIII.

Amendments to the Tamil University Act, 1982.

Omission of section 7.

23. In the Tamil University Act, 1982 (hereinafter referred to as the principal Act), section 7 shall be omitted.

Tamil Nadu Act 9 of 1982.

Amendment of section 18.

24. In section 18 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 21.

25. In section 21 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART IX.

Amendments to the Mother Teresa Women's University Act, 1984.

Omission of section 7.

26. In the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the principal Act), section 7 shall be omitted.

Tamil Nadu Act 15 of 1984.

Amendment of section 20.

27. In section 20 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 23.

28. In section 23 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART X.

Amendments to the Alagappa University Act, 1985.

Omission of section 8.

29. In the Alagappa University Act, 1985 (hereinafter referred to as the principal Act), section 8 shall be omitted.

Tamil Nadu Act 23 of 1985.

Amendment of section 21.

30. In section 21 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 24.

31. In section 24 of the principal Act, in sub-section (2), in clause (d),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 25.

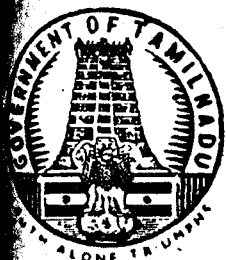
32. In section 25 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

437]

MADRAS, WEDNESDAY, SEPTEMBER 18, 1991

PURATTASI 2, PIRAJORPATHI, THIRUVALLUVAR AANDU—2022

Part IV—Section 2
Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 17th September 1991 and is hereby published for general information :—

ACT No. 26 OF 1991.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

1. This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1991.

Tamil Nadu Act
of 1923.

2. In section 14 of the Madras University Act, 1923, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely :—

Amendment of
Tamil Nadu Act
VII of 1923.

" Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu :

Provided further that "

Tamil Nadu Act
of 1929.

3. In section 33 of the Annamalai University Act, 1928, to sub-section (4), the following proviso shall be added, namely :—

Amendment of
Tamil Nadu Act
I of 1929.

" Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly. "

Amendment of
Tamil Nadu Act
33 of 1965.

4. In section 15 of the Madurai-Kamaraj University Act, 1965, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely :—

"Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu :

Provided further that".

Tamil Nadu
33 of 1965

Amendment of
Tamil Nadu Act
1 of 1982.

5. In section 20 of the Bharathiar University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu
1 of 1982

Amendment of
Tamil Nadu Act
9 of 1982.

6. In section 20 of the Bharathidasan University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu
2 of 1982

Amendment of
Tamil Nadu Act
9 of 1982.

7. In section 18 of the Tamil University Act, 1982, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu
9 of 1982

Amendment of
Tamil Nadu Act
23 of 1985

8. In section 21 of the Alagappa University Act, 1985, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu
23 of 1985

Amendment of
Tamil Nadu Act
31 of 1990.

9. In section 19 of the Manonmaniam Sundaranar University Act, 1990, in the proviso to clause (b), for the words "Provided that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu
31 of 1990

Tamil Nadu
33 of 1963

10. (1) For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment decree or order of any court, every person who had been elected to the Senate of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Alagappa University or the Manonmaniam Sundaranar University in his capacity as a member of the Legislative Assembly and who had ceased to be a member of the Legislative Assembly but holding office as a member of the Senate immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of the Senate of the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

Removal of
doubts.

Tamil Nadu
1 of 1982

(2) Every person who ceases to be a member of the Senate by reason of the operation of this Act shall cease to be a member of the Syndicate, Academic Council or any other authority of the University of which he may happen to be a member by virtue of his membership of the Senate.

(By order of the Governor)

Tamil Nadu
2 of 1982

P. JEYASINGH PETER,
Secretary to Government, Law Department.

Tamil Nadu
9 of 1982

Tamil Nadu
25 of 1985

Tamil Nadu
31 of 1990



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 124]

MADRAS, THURSDAY, FEBRUARY 27, 1992

MAASI 15, PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 21st February 1992 and is hereby published for general information :—

ACT No. 9 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1991. Short title and commencement.
- (2) It shall come into force at once.

PART II.

Amendments to the Madras University Act, 1923.

2. After section 5 of the Madras University Act, 1923 (hereinafter referred to as the 1923 Act), the following section shall be inserted, namely :— Insertion of new section 5-A.
- “5-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 14, 18 or 23, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation 1.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office in any one of the said three authorities in a casual vacancy for a period not less than one year shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 14(a), but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10),

(ii) *ex-officio* members referred to in section 18 (a), and

(iii) *ex-officio* members referred to in section 23(a), but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5)."

Amendment
of section 14.

3. In section 14 of the 1923 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 18.

4. In section 18 of the 1923 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 23.

5. In section 23 of the 1923 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART III.

*Amendments to the Annamalai University Act, 1928.*Tamil Nadu
Act I of
1929.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), in sub-section (1), for the words "shall except in the case of *ex-officio* members hold office up to the date of the next reconstitution", the following shall be substituted, namely:—

Amendment
of
section 33.

"shall, except in the case of *ex-officio* member,—

(a) be eligible for election or nomination to the Senate, Academic Council or Syndicate for not more than another period of three years; and

(b) in the case of any other authority or body, hold office up to the date of its next reconstitution :

Provided that where a member is elected or nominated to a casual vacancy to the Senate, Academic Council or Syndicate, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

7. After section 33 of the 1929 Act, the following section shall be inserted, namely:—

Insertion of
new
section 33-A.

"33-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—Notwithstanding anything contained in section 15, 17, 21 or 33,—

(1) no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

(i) the Senate,

(ii) the Syndicate, and

(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation.—For the purpose of computing the total period of six years referred to in this clause, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this clause, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy under sub-section (3) of section 33 shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this clause, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account;

(2) nothing in clause (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11);

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5);

(iii) *ex-officio* members referred to in section 21, Class I.

Explanation.—For the purpose of this section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART IV.

Amendments to the Madurai Kamaraj University Act, 1965.

Amendment
of
section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Tamil Nadu
Act 33 of
1965.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 19.

9. In section 19 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 24.

10. In section 24 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

11. After section 24 of the 1965 Act, the following section shall be inserted, namely:—

Insertion of
new
section 24-A.

“24-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 15, 19 or 24, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

- (i) the Senate.
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination in any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of:—

(i) *ex-officio* members referred to in section 15 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10);

(ii) *ex-officio* members referred to in section 19 (a), Class I; and

(iii) *ex-officio* members referred to in section 24 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

PART. V.

Amendments to the Anna University Act, 1978.

Amendment
of
section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu
Act 30 of
1978.

(1) for the expression "The term of office of the members of the Syndicate other than the *ex-officio* members shall be three years", the following shall be substituted, namely:—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for election or nomination for not more than another term of three years.";

(2) after the proviso, the following proviso and the *Explanation* shall be added, namely:—

"Provided further that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Insertion of
new
section 17-A.

13. After section 17 of the 1978 Act, the following section shall be inserted, namely:—

"17-A. *Disqualification for election or nomination to Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 17, 18 or Statute 9 of Schedule II, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Syndicate, and

(ii) the Academic Council,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in any one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, if a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2). Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 17 (2), clauses (a) to (d) and (g); and

(ii) *ex-officio* members referred to in clause (1) of Statute 9 of Schedule II."

Tamil
Act 1

14. In Schedule II to the 1978 Act, in Statute 9, in clause (3), after the words "three years", the following shall be added, namely :—

Amendment
of
Schedule II.

"and such members shall be eligible for nomination for not more than another term of three years :—

Provided that where a member is nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

PART VI.

Amendments to the Bharathiar University Act, 1981.

Tamil Nadu
Act 1 of 1982

15. After section 6 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), the following section shall be inserted, namely :—

Insertion of
new
section 7.

7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.

Amendment
of
section 20.

16. In section 20 of Tamil Nadu Act 1 of 1982, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation. — For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Tamil Na
2 of 19

Amendment
of
section 23.

17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation. — For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 24.

18. In section 24 of Tamil Nadu Act 1 of 1982, in clause (c), for the expression "Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation. — For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART VII.

Amendments to the Bharathidasan University Act, 1981.

Tamil Nadu Act
2 of 1982.

19. After section 6 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), the following section shall be inserted, namely:—

Insertion of
new
section 7.

“7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

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shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.”

20. In section 20 of Tamil Nadu Act 2 of 1982, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Amendment
of
section 20.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

Amendment
of
section 23.

21. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in clause (c), for the expression “The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

Amendment
of
section 24.

22. In section 24 of Tamil Nadu Act 2 of 1982, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years”, the following shall be substituted, namely:—

(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

PART VIII.

Amendments to the Tamil University Act, 1982.

Insertion of
new
section 7.

23. After section 6 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), the following section shall be inserted, namely:—

Tamil Nadu
Act 9 of
1982.

“7. *Disqualification for election or nomination to Senate and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 18 or 21, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Senate, and

(ii) the Syndicate,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 18 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (9); and

(ii) *ex-officio* members referred to in section 21 (b), Class I.”

24. In section 18 of Tamil Nadu Act 9 of 1982, in clause (c), for the expression “Save as otherwise provided, elected or nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment
of
section 18.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

25. In section 21 of Tamil Nadu Act 9 of 1982, in clause (e), for the expression “Save as otherwise provided, elected or nominated members of Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment
of
section 21.

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991 in the *Tamil Nadu Government Gazette*.”

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

Insertion of
new
section 7.

The Act which is referred to as the 1984 Act, the following section shall be inserted, namely:—

"7. Disqualification for nomination to Academic Committee and Executive Council in certain cases.—(1) Notwithstanding anything contained in section 20 or 23, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

- (i) the Academic Committee, and
- (ii) the Executive Council,

shall be eligible for nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the Tamil Nadu Government Gazette.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority and the period of three years during which such person held office in another authority shall be taken into account and accordingly such person shall not be eligible for nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Executive Council who are not otherwise members of the Academic Committee referred to in item (7) thereof; and

(ii) *ex-officio* members referred to in section 23 (b), Class I."

Amendment
of
section 20.

27. In section 20 of the 1984 Act, in clause (c), for the expression "Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Academic Committee to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the Tamil Nadu Government Gazette."

Tamil
Act
1985.

28. In section 23 of the-1984 Act, in clause (e), for the expression "Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 23.

"(i) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Executive Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART X.

Amendments to the Alagappa University Act, 1985.

29. After section 7 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), the following section shall be inserted, namely :—

Insertion of
new
section 8.

"8. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 21, 24 or 25, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 21(a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10) ;

(ii) *ex-officio* members referred to in section 24 (2) (a), Class I and section 25 (b), Class II ; and

(iii) the Life Member referred to in section 25 (b), Class I."

Amendment
of
section 21.

30. In section 21 of the 1985 Act, in clause (c), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 24.

31. In section 24 of the 1985 Act, in sub-section (2), in clause (d), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 25.

32. In section 25 of the 1985 Act, in clause (e), for the expression "Save as otherwise provided, the members of the Syndicate other than the life member and the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART XI.

Amendments to the Manonmaniam Sundaranar University Act, 1990.

Insertion of
new
section 6-A.

33. After section 6 of the Manonmaniam Sundaranar University Act, 1990 (herein after referred to as the 1990 Act), the following section shall be inserted, namely:—

Tamil Nadu
Act 31 of
1990.

"6-A. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 19, 22 or 23, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly, such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 19 (a), Class I, but not including members of the syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 22 (2) (a), Class I and section 23 (b), Class I."

34. In section 19 of the 1950 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated member of the Senate shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 19.

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

35. In section 22 of the 1990 Act, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 22.

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 23.

36. In section 23 of the 1990 Act, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART XII.

Special Provision.

Term of office
of certain
members of
authorities
of Univers-
ities to
expire.

37. Notwithstanding anything contained in the 1923 Act, the 1929 Act, the 1965 Act, the 1978 Act, Tamil Nadu Act 1 of 1982, Tamil Nadu Act 2 of 1982, Tamil Nadu Act 9 of 1982, the 1984 Act or the 1985 Act, as amended by this Act, or in any other law for the time being in force or in any judgment, decree or order of a court, the term of office of every member (whether elected or nominated) of the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Barathidasan University, the Tamil University, the Mother Teresa Women's University or the Alagappa University, as the case may be, who has held office as a member in any one or more of the aforesaid authorities of the University concerned for a total period of six years and holding office as such member immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall expire on the date of the publication of this Act in the *Tamil Nadu Government Gazette*, and every such member shall vacate his office on and from the date of such publication.

(By order of the Governor)

MD. ISMAIL,

Secretary to Government, Law Department.

No. 14

Nadu Act
1981.

Nadu
1991.

A Group

P. Manickavasagam
(Registered No. M-1)
Deputy Secretary to Govt
Law Department



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

Madam G.

No. 7]

MADRAS, FRIDAY, JANUARY 8, 1993
MARGAZHI 25, AANJEEERASA, THIRUVALLUVAR AANDU—2023

**Part IV—Section 2
Tamil Nadu Acts and Ordinances.**

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 5th January 1993 and is hereby published for general information :—

ACT No. 1 OF 1993.

An Act further to amend the Madras University Act, 1923 and the Annamalai University Act, 1928.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Madras University and the Annamalai University (Amendment) Act, 1992.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
VII of 1923.

2. In section 11 of the Madras University Act, 1923, to sub-section (1), the following proviso shall be added, namely :—

Amendment of
Tamil Nadu Act
VII of 1923.

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the committee, he may take steps to constitute another committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Tamil Nadu Act
I of 1929.

3. In section 12 of the Annamalai University Act, 1928, to sub-section (1), the following proviso shall be added, namely :—

Amendment of
Tamil Nadu Act
I of 1929.

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Founder, he may call for a fresh panel of three different names from the Founder and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government in-charge, Law Department.

(A Group) IV-2 Ex. (7) —

[1]



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 187]

MADRAS, MONDAY, APRIL 12, 1993.

Panguni 30, Aangeerasa, Thiruvalluvar Aandu—2024

Part IV -- Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 30th March 1993 and is hereby published for general information :—

ACT No. 9 OF 1993.

An Act further to amend the Madras University Act, 1923 and the Annamalai University Act, 1928.

BE it enacted, by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. This Act may be called the Madras University and Annamalai University (Second Amendment) Act, 1992. Short title.

PART II.

AMENDMENTS TO THE MADRAS UNIVERSITY ACT, 1923.

Tamil Nadu Act
VII of 1923.

2. In section 14 of the Madras University Act, 1923 (hereinafter referred to as the 1923 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely :— Amendment of section 14.

" Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be : "

Amendment of
section 18.

3. In section 18 of the 1923 Act, in the proviso to clause (b), for the words " Provided also that where an elected or nominated member of the Syndicate ", the following shall be substituted, namely :—

" Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that where an elected or nominated member of the Syndicate "

Amendment of
section 23.

4. In section 23 of the 1923 Act, in the proviso to clause (b), for the words " Provided also that where an elected or nominated member of the Academic Council ", the following shall be substituted, namely :—

" Provided that a member of the Academic Council who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that where an elected or nominated member of the Academic Council "

PART III.

AMENDMENT TO THE ANNAMALAI UNIVERSITY ACT, 1928.

Amendment of
section 33.

5. In section 33 of the Annamalai University Act, 1928, for sub-section (4) (including the proviso thereto), the following sub-section shall be substituted, namely :—

Tamil Nadu Act
I of 1929.

" (4) A member of the Senate, the Academic Council or the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate, the Academic Council or the Syndicate, from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be."

PART IV.

Removal of
doubts.

6. For the removal of doubts, it is hereby declared that notwithstanding anything contained in any law for the time being in force or in any judgment, decrees or order of any court, every person, who had been elected or nominated to the Senate, the Syndicate or the Academic Council, of the Madras University or of the Annamalai University in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, and who had ceased to be, a member of that electorate or body, or the holder of that appointment, but holding office as a member in any of the aforesaid authorities of the University concerned immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of that authority in the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

(By order of the Governor.)

M. MUNIRAMAN,

Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 9th December 1998 and is hereby published for general information:—

ACT No. 41 OF 1998.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

- Short title and comment. 1
1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1997.
 - (2) It shall come into force at once.

PART II.

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

- Amendment of section 5-A. 2. In section 5-A of the Chennai University Act, 1923 (hereinafter referred to as the 1923 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—
- Tamil Nadu Act VII of 1923.

“Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in sections 14, 18 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”

3. In section 14 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 14.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

4. In section 18 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 18.

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

5. In section 23 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 23.

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

PART III.

AMENDMENTS TO THE ANNAMALAI UNIVERSITY ACT, 1928.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), for sub-section (1) including the proviso and the *Explanation* thereunder, the following sub-section shall be substituted, namely :— Amendment of section 33.

“(1) Save as otherwise provided, the authorities and other bodies connected with the University shall be reconstituted every three years and a member of every such authority or body, shall, except in the case of *ex-officio* members,—

(a) be eligible for re-election or re-nomination to the Senate, Academic Council or Syndicate; and

(b) in the case of any other authority or body hold office upto the date of its next reconstitution.”.

7. For section 33-A of the 1929 Act, the following section shall be substituted, namely :— Substitution of section 33-A.

“33-A. *Restriction for election or nomination to Senate, Academic Council and Syndicate in certain cases.*—(1) Notwithstanding anything contained in sections 15, 17, 21 or 33, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

(i) the Senate,

(ii) the Academic Council, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above-mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (1) ;

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5); and

(iii) *ex-officio* members referred to in section 21, Class I.

PART IV.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Amendment of section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for clause (b) excluding the provisos, the following shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 19.

9. In section 19 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 24.

10. In section 24 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 24-A.

11. In section 24-A of the 1965 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in sections 15, 19 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

PART V.

AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu Act 30 of 1978.

(1) for the expression beginning with the words “The term of office of the members” and ending with the words “another term of three years”, the following shall be substituted, namely :—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for re-election or re-nomination;"

(2) the second proviso including the *Explanation* thereunder, shall be omitted.

13. In section 17-A of the 1978 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 17-A.

"Restriction for election or nomination to Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in section 17 or section 18 of Statute 9 of Schedule II, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

- (i) the Syndicate, and
- (ii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

14. In Schedule II to the 1978 Act, in Statute 9, for clause (3), the following clause shall be substituted, namely:— Amendment of Schedule II.

"(3) The term of office of the members, other than *ex-officio* members, shall be three years and such members shall be eligible for re-nomination."

PART VI.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu
Act 1 of 1982.

15. In section 7 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 7.

"Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in sections 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 20. 16. In section 20 of Tamil Nadu Act 1 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely:—

“(c) The Members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 18. In section 24 of Tamil Nadu Act 1 of 1982, for clause (c) excluding the provisos, the following shall be substituted, namely:—

“(c) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

PART VII.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Amendment of section 7. 19. In section 7 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

“*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

Amendment of section 20. 20. In section 20 of Tamil Nadu Act 2 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely:—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 21. In section 23 of Tamil Nadu Act 2 of 1982 in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely:—

“(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 22. In section 24 of Tamil Nadu Act 2 of 1982, for clause (e) excluding the provisos, the following shall be substituted, namely:—

“(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

PART VIII.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu
15 of 1984.

23. In section 7 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of
section 7.

Restriction for nomination to Academic Committee and Executive Council in certain cases.—(1) Notwithstanding anything contained in sections 20 or 23, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

(i) the Academic Committee, and

(ii) the Executive Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.”.

Nadu
82.

24. In section 20 of the 1984 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

Amendment of
section 20.

“(c) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for re-nomination :”.

25. In section 23 of the 1984 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

Amendment of
section 23.

“(e) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for re-nomination :”.

PART IX.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu
15 of 1985.

26. In section 8 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of
section 8.

Restriction for election to Senate Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 21, 24 or 25, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

(i) the Senate,

(ii) the Standing Committee on Academic Affairs, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 21.

27. In section 21 of the 1985 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

"(c) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

Amendment of section 24.

28. In section 24 of the 1985 Act, in sub-section (2), for clause (d), the following clause shall be substituted, namely:—

"(d) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-nomination:"

Amendment of section 25.

29. In section 25 of the 1985 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

"(e) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination."

PART X.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of section 6-A.

30. In section 6-A of the Manonmaniam Sundaranar University Act, 1990 Tamil Nadu (hereinafter referred to as the 1990 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

"*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*— (1) Notwithstanding anything contained in section 19, 22 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

31. In section 19 of the 1990 Act, for clause (b) excluding the provisos, the following shall be substituted, namely:— Amendment of section 19.

"(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

32. In section 22 of the 1990 Act, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely:— Amendment of section 22.

"(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such member shall be eligible for re-election:"

33. In section 23 of the 1990 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:— Amendment of section 23.

"(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

(By order of the Governor.)

A.K. RAJAN,
Secretary to Government,
Law Department.